

RAJASTHAN HIGH COURT

No. 30/PI/2020

Date- 17.10.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all the previous directions, after considering the reports received from District Judges, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals from 19.10.2020 onwards till further orders:-

1. From 19.10.2020, all the Subordinate Courts/Special Courts/Tribunals, except the courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters, shall start/continue regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders.

The courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters would continue to function as per Circular No. 29/PI/2020 dated 01.10.2020 till 01.11.2020 subject to further directions.

2. The court proceedings may also be conducted through video conferencing by Vidyio/whatsapp/skype/Jitsi or any other suitable video conferencing platform or tele-conferencing.
3. Recording of evidence will be started in all the cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old.
4. Evidence will also be recorded in cases of all other categories where parties are desirous to do so and no adverse order will be passed in such cases till 12.11.2020 where parties do not lead evidence. From 18.11.2020, evidence will be recorded in all types of cases and if the parties fail to produce evidence, appropriate orders as per law may be passed.
5. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
6. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of

Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.

7. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
8. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.
9. Wearing of coat would be optional till further orders.
10. Entry of law interns in the court premises would be strictly prohibited.
11. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
12. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
13. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
14. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
15. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
16. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.

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17. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be continued.

18. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.

19. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/5344

Date 17.10.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु निम्न को प्रेषित है :-

1. समस्त न्यायालय/अधिकरण भीलवाड़ा न्यायक्षेत्र
2. सचिव जिला विधिक सेवा प्राधिकरण भीलवाड़ा
3. अध्यक्ष नोवल कोरोना वायरस के संक्रमण से बचाव हेतु गठित कमेटी संबंधित एडीजे/एसीजेएम/जेएम/न्यायाधिकारी मुख्यालय भीलवाड़ा/गुलाबपुरा/शाहपुरा/गंगापुर/माण्डल/माण्डलगढ़/जहाजपुर/कोटड़ी/बिजौलिया/आसीद/सुवाणा
4. अध्यक्ष जिला अभिभाषक संस्था भीलवाड़ा
5. समस्त अभिभाषक संघ भीलवाड़ा न्यायक्षेत्र
6. जिला कलक्टर भीलवाड़ा
7. जिला पुलिस अधीक्षक भीलवाड़ा
8. सहायक निदेशक अभियोजन भीलवाड़ा/समस्त लोक अभियोजक भीलवाड़ा न्यायक्षेत्र
9. कोर्ट मैनेजर जिला न्यायालय भीलवाड़ा
10. सिस्टम ऑफिसर जिला न्यायालय भीलवाड़ा उक्त परिपत्र को इस न्यायक्षेत्र के समस्त न्यायालयों व अन्य संबंधित को जरिये ई-मेल प्रेषित करें एवं इस कार्यालय की वेबसाईट पर अपलोड करें।



जिला एवं सेशन न्यायाधीश
भीलवाड़ा